

Contracts of CWG

1085. SHRI Y.S. CHOWDARY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that there have been deliberate delays in awarding contracts of Commonwealth Games 2010;

(b) if so, the details thereof;

(c) whether it is also a fact that around 50 contracts were awarded and executed only during the month of September, 2010, one month ahead of Commonwealth Games, giving little time to Fast Track Committee for scrutiny and if so, the details thereof and the reasons therefor;

(d) the details of run over cost and loss suffered by Government due to deliberate delays in awarding contract of Commonwealth Games, 2010; and

(e) the action taken/being taken by Government against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir. The Organizing Committee (OC) has reported that 50 contracts were awarded by the Committee, in September, 2010, after following the due procedure.

(d) OC has informed that there was no deliberate delay in awarding contracts for the Commonwealth Games. Works were completed as per schedule and there were no over run cost.

(e) Does not arise.

PAPERS LAID ON THE TABLE

SHRI RUDRA NARAYAN PANY (Orissa): Sir, we are demanding for a JPC. ...*(Interruptions)*...

DR. V. MAITREYAN (Tamil Nadu): Sir, we want JPC. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let us lay the Papers first. ...*(Interruptions)*...